

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/TT/2016

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for 400 kV D/C Chamera Pooling station-Jalandhar transmission line alongwith bays and line reactor at Jalandhar (DOCO:1.4.2013) under “ Transmission system for Power evacuation from Chamera-III” .

Date of hearing : 5.4.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K.Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M Mondal, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri R.B Sharma, Advocate, BRPL
Shri S.K Agrawal, Advocate, Rajasthan Discoms
Shri S.P Das, Advocate, Rajasthan Discoms
Shri Gaurav Gupta, Advocate, PSPCL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for 400 kV D/C Chamera Pooling station-Jalandhar transmission line alongwith bays and line reactor at Jalandhar under “ Transmission system for Power evacuation from Chamera-III”

2. The representative of the petitioner submitted that the assets were commissioned in the 2009-14 tariff period. The total estimated completion cost is within the approved apportioned cost and thus there is no requirement for the revised cost estimate.

3. The learned counsel for the respondent BRPL submitted that the claim of the petitioner for the additional capitalization should be based on the actual basis.

4. The Commission after hearing the parties directed the petitioner to file its rejoinder to the reply filed by BRPL by 25.4.2016 with copies to respondents. Further, the Commission directed



the petitioner to submit the following information on affidavit, with an advance copy to respondents by 25.4.2016:-

- (i)** Reconcile all the Forms of 2009-14 and 2014-19 period with the submitted Auditor's Certificate. Also submit the following Forms:
 - a. As per 2009 Tariff Regulations:
 - a) Form-9A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis and cash basis separately) for the asset. Amount of capital liabilities in Gross Block should also be indicated;
 - b) Form-14 (Draw down schedule for calculation of IDC and financing charges) and Form-14A (Actual Cash Expenditure).
 - b. As per 2014 Tariff Regulations:
 - a) Form-4A "Statement of Capital Cost" as per Books of Accounts (Accrual Basis and cash basis separately) for the asset. Amount of capital liabilities in Gross Block should also be indicated;
 - b) Form-12 (Details of time over run), Form-12A (IEDC), Form-13 (Breakup of Initial Spares), Form-14 (Other Income as on COD) and Form-15 (Actual cash expenditure).
- (ii)** Revised Form-5D after the approval of Revised Cost Estimate (RCE) as per 2009 Tariff Regulations.
- (iii)** Furnish the details of Incidental Expenditure During Constructuion (IEDC) incurred during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.
- (iv)** Computation of interest during construction (IDC) along with the editable soft copy in Excel format with links, for the asset, for the following periods:
 - i). From the date of infusion of debt fund up to scheduled COD as per Regulation 11 (A) of 2014 Tariff Regulations.
 - ii). From Scheduled COD to actual COD of the asset;
- (v)** Clarification as to whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the sub-station and transmission line separately. Also clarify if it is included in the additional capital or not.
- (vi)** Petition numbers corresponding to other assets covered in the project, wherein the true-up tariff for 2009-14 has been claimed.

5. The Commission directed the respondents to file their reply by 2.5.2016 and the petitioner to file rejoinder, if any, by 9.5.2016. The Commisison further directed the parties to comply with timeline specified and observed that the information is not filed within the said date, the matter shall be decided based on available records.



6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief(Legal)

